CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI

REGIONAL BENCH - COURT No. IV

Excise Appeal No.40712 of 2015

(Arising out of Order-in-Original No. MAS-CEX-000-COM-11-2014 dated 31.12.2014 passed by the Commissioner of Central Excise, Madurai)

Arun Vyapar Udyog Pvt Ltd **Appellant**

B-15, Sipcot Industrial Estate,
Gummidipoondi,
Chennai – 601 201.

VERSUS

Commissioner of CGST & Central Excise, Madurai **Respondent**

Central Revenue Buildings,
No.4, Lal Bahadur Shastri Road,
Bibikulam, Madurai – 625 002.

APPEARANCE:

Shri. M.A. Mudimannan, Advocate for the Appellant
Shri. M. Selvakumar, Authorised Representative for the Respondent

CORAM

Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order No. 40535/2024

Date of Hearing : 09.05.2024
Date of Decision: 09.05.2024

Per M. Ajit Kumar,

The appellant has filed memo dated 09.05.2024 enclosing the Form – 4 Discharge Certificate issued under SVLDR Scheme, 2019.

2. From a perusal of the documents placed on record, it is seen that Discharge Certificate in Form No. SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 has been issued to the appellant. The present appeal is therefore to be

deemed as withdrawn in terms of section 127(6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

3. In view of the above, in terms of sub-section (6) of Section 127 of the Finance Act, 1994, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(**M. AJIT KUMAR**)
Member (Technical)

psd